

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).204/2023

TELUGU UMADEVI KRISHNAIAH &amp; ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR &amp; ORS.

Respondent(s)

(IA No. 95503/2023 - APPLICATION FOR PERMISSION, IA No.95492/2023 - APPLICATION FOR PERMISSION, IA No.93339/2023 - EX-PARTE STAY, IA No. 95505/2023 - EXEMPTION FROM FILING O.T., IA No. 93340/2023 - EXEMPTION FROM FILING O.T., IA No.106329/2023 - INTERVENTION APPLICATION)

Date : 06-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.  
Ms. Tanya Shree, AOR  
Mr. Sarthak Karol, Adv.  
Mr. Ayush Anand, Adv.  
Ms. Rajni Gupta, Adv.  
Mr. Ritu Raj, Adv.  
Mr. Lakshya Singh, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Manish Kumar, AOR

Mr. Dinesh Dwivedi, Sr. Adv.  
Mr. Gopal Singh, AOR

Ms. Fauzia Shakil, AOR

Dr. Reeta Vasishta, Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Ms. Sonali Jain, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Chitvan Singhal, Adv.  
Mr. Karthikay Agarwal, Adv.  
Mr. Abhishek Kumar Pandey, Adv.  
Mr. Arvind Kumar Sharma, AOR

Dr. A.P. Singh, Adv.  
Ms. Geeta Chauhan, Adv.  
Ms. Richa Singh, Adv.  
Mr. Sadashiv, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Post the matter for hearing on 27.02.2024.
2. The Union of India may, if so required, file its counter affidavit within one week. No further opportunity shall be granted.
3. Meanwhile, respondent no.4 is directed to deposit his passport in the local police station and he shall record his presence in the said police station every fortnight.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)